

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 260/2024 (CZ)

Hemraj Meena

Versus

Union of India through Secretary & Ors.

INDEX

Sr. No.	Particulars	Page No.
1.	Reply on behalf of respondent no.14	1-21
2.	Affidavit in support of Reply	22
3.	Affidavit in support of documents	23
4.	DOCUMENTS	
	Annexure-R/1 Copy of the mails sent to counsel for the applicant	24-25
	Annexure-R/2 Copy of <i>Jamabandi</i> of the subject land	26-27
	Annexure-R/3 Copy of order dated 21.08.1998 of the District Collector	28-37
	Annexure-R/4 Copy of MoM dated 09.01.2025 of the forest department	38-39
	Annexure-R/5 Copy of order dated 07.02.2025 of Tehsildar	40
	Annexure-R/6 Photos of activities undertaken by Jaipur Golden Transport and nearby hotels	41-42
	Affidavit in support of Documents	

Amish
ADVOCATES

Amish

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
ZONAL BENCH AT BHOPAL (M.P.)**

ORIGINAL APPLICATION NO. 260/2024 (CZ)

Hemraj Meena S/o Shri Ramphool Meena, aged about 40 years
R/o 134/20-A Defence Colony, Gurjar Ghati Amer Road Jaipur
(Rajasthan) 302002

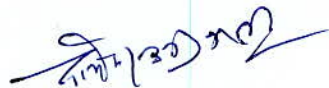
... Applicant

versus

1. Union of India through Secretary, Ministry of Environment, Forest and Climate Change, Govt. of India, Indira Pariyavaran Bhawan, Jor Bagh Road, New Delhi – 110003
(Email: secy-moef@nic.in)
2. State of Rajasthan through the Additional Chief Secretary of Forests and Wildlife, Government of Rajasthan, Govt. Secretariat, Jaipur- 302005 (Raj.)
(Email: nihalchandgoel@yahoo.com)
3. The Collector, District Jaipur – 302016 (Rajasthan)
(Email: dm-jaip-rj@nic.in)
4. The Principal Chief Conservator of Forests-cum-Chief Wildlife Warden, Forests Department, Government of Rajasthan, Aranya Bhawan, Jhalana Institutional Area, Jhalana Dungri, Jaipur 3020004 (Rajasthan)
(Email: pccfcwlv.forest@rajasthan.gov.in)

[Handwritten signature]

5. Chief Conservator of Forests (Wildlife), Jaipur, Aranya Bhawan, Jhalana Institutional Area, Jhalana Dungri, Jaipur-302004 (Rajasthan)
(Email: ccfwl.jpr.forest@rajasthan.gov.in)
6. Deputy Conservator of Forests, Wildlife, Zoo Jaipur, Ramniwas Bagh, Jaipur 302004 (Rajasthan)
(Email: dcfwl.zoo.forest@rajasthan.gov.in)
7. Member Secretary, Rajasthan State Pollution Control Board, Jhalana Dungri, Jaipur 302002 (Rajasthan)
(Email: acp.rpcp@rajasthan.gov.in)
8. Member Secretary, National Wildlife Board, Paryavaran Bhawan, CGO Complex Lodhi Road New Delhi- 110003
(Email: Memsecy-moef@nic.in)
9. Sub Divisional Officer Amer, Tehsil Amer, Gandhi Chowk, Amer Jaipur – 302028
(Email: tdramr@gmail.com)
10. Assistant Engineer, E-4, Jaipur Vidyut Vitran Niga Limited, Amer Jaipur 302028
(Email: aene4@gmail.com)
11. Station House Officer, P.S. Amer, Amer Jaipur – 302028
(Email: psamr@gmail.com)
12. Regional Director (Western Region Jaipur) Central Ground Water Board, 6-A, Jhalana Dungri, Jaipur 302004 (Raj.)
(Email: rdwr-cgwb@nic.in)
13. Assistant Conservator of Forests, Biological Park, Delhi Jaipur Highway, Jaipur 302028



(Email: acfbioigclpark.forest@gov.in)

14. Damodar Prasad S/o Shri Kanhaiya Lal, Address Near Biological Park, Opposite Zero Restaurant, Jaipur-Delhi Highway, Jaipur 302028

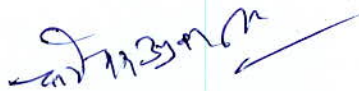
(Email: Damoagarwal202@yahoo.com)

... Respondents

REPLY ON BEHALF OF RESPONDENT NO. 14 (DAMODAR PRASAD) TO THE CAPTIONED O.A. No. 260/2024

MAY IT PLEASE YOUR LORDSHIPS:

- A. That the matter was heard by this Hon'ble Tribunal on 13.01.2025. On that day the counsel for the applicant stated that he had filed an additional affidavit and had promised to supply the additional affidavit to the counsel for answering respondent. The answering respondent was given 2 weeks of time to reply. Since the reply had to be filed both of the original application and additional affidavit, the counsel for the answering respondent sent a mail on 19.01.2025 for supply of copy of additional affidavit to advocate for the applicant, however, the same was not replied. A follow-up mail was further sent on 12.02.2025 the same was also not replied. Copy of the mails sent to counsel for the applicant are annexed and marked as **Annexure-R/1 (Colly.)**.
- B. That it is submitted that the non-supply of the additional affidavit despite the counsel for the answering respondent pursuing for the same, has resulted into this delay in final reply to the OA. The additional affidavit still remains unsupplied to




the answering respondent or its counsel and therefore the answering respondent craves relief to file additional reply/counter affidavit as and when the copy of additional reply/counter affidavit is received by them. It is further submitted that the additional affidavit, whose copy is also not been supplied by the advocate for the applicant, should not be taken on record till a copy of the same supplied to the answering respondent so that it can be reverted.

PRELIMINARY SUBMISSIONS

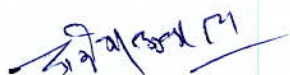
I. USE OF THE SUBJECT LAND BY THE ANSWERING RESPONDENT

- C. That the answering respondent humbly submits that as per the revenue records, the subject land, falling in Khasra No. 114, 1439/9159, 757, 758, 760, 761, 779, 780 and 781 measuring 2.5800 Hectares, is not a forest land rather is agricultural land which has been inherited by the answering respondent. The subject land belonged to his father, Kanhaiya Lal and their forefathers. It is pertinent to mention that, after the death of the father of the answering respondent, the subject land devolved upon the answering respondent. A copy of *Jamabandi* of the subject land is hereby annexed and marked as **ANNEXURE-R/2**.
- D. That the answering respondent is neither undertaking any commercial nor tourism activity on its land. The allegation that a commercial establishment or a resort is being opened on the subject land is totally fallacious and baseless. The answering



respondent has constructed a farm house in his own agricultural land. The construction is temporary without any permanent roof structure with thatched roofs. The development done on the land is temporary construction and constitute valid improvement under Rajasthan Tenancy Act which can be made by an agriculturist on his land. These structure have been raised in terms of improvements under Tenancy Act, 1955 for the purposes of a farm house. It is also pertinent to mention that over 85 % of the land is open and vacant with over hundred of trees. Thus, no violation of any kind has been made by the answering respondent. The answering respondent was fully entitled to make a farm house that too with non-permanent roof having thatched roof.

- E. That the answering respondent is neither undertaking any commercial nor tourism activity on its land. The allegation that a commercial establishment or a resort is being opened on the subject land is totally fallacious and baseless. The answering respondent has constructed a farm house in his own agricultural land. The construction is temporary without any permanent roof structure with thatched roof. The development done on the land is temporary construction and constitute valid improvement under Rajasthan Tenancy Act which can be made by an agriculturist on his land. The structure has been raised in terms of improvements under Tenancy Act, 1955 for the purposes of a farm house. It is also pertinent to mention that over 85 % of the land is open and vacant with over hundred of



trees. Thus, no violation of any kind has been made by the answering respondent. The answering respondent was fully entitled to make a farm house that too with non-permanent roof having thatched roof.

- F. That, the Rajasthan Tenancy Act permits a *Khatedar* tenant to make improvements over its land in terms of Section 66. Section 66 of Rajasthan Tenancy Act is quoted as under:

66. Right of Khatedar Tenants to make improvements—
(1) A Khatedar tenant may make any improvement in his holding: Provided that the State Government may, from time to time:—
(a) restrict, in the public interest, the making of any such improvement as is referred to in sub-clause (a) of clause (19) of section 5 in the areas to be notified for the purpose, and,
(b) make rules to regulate the making of any such improvement in areas not covered by any such notification.
(2) Notwithstanding anything contained in sub-section (1), no sanction shall be necessary for the construction of temporary structures.
(3) Any improvement made in a holding shall form part of the holding

It is submitted that the improvements which can be made by the tenants are set out under Section 5(19) which includes Construction of dwelling house or store house, construction of tanks, erection buildings required for convenient or profitable use for occupation. As per definition set out under Section 5(19) of Rajasthan Tenancy Act is quoted as under:-

5(19) "Improvement" shall mean, with reference to a tenant's holding-
(a) a dwelling house erected, on the holding by the tenant for his own occupation or a cattle-shed or a storehouse or any other construction for agricultural purposes erected or set up by him on his holding;
(b) any work which adds materially to the value of the holding and which is consistent with the purpose for which it was let; and subject to the foregoing provisions of his clause, shall include



- (1) The construction of bunds, tanks, wells, water channels and other work for the storage, supply or distribution of water for agricultural purposes,
- (2) the construction of works for the drainage of land for its protection from floods or from erosion or from other damage by water,
- (3) the reclaiming, clearing, enclosing, levelling or terracing of land,
- (4) the erection in the immediate vicinity of the holding, otherwise than on the village-site, of building required for the convenient or profitable use or occupation of the holding.
- (5) the renewal or reconstruction of any of the foregoing works or such alteration therein or additions thereto as are not of the nature of mere repairs; but shall not include such temporary wells, water channels, bunds, enclosures or other works as are made by tenants in the ordinary course of cultivation.

That Notification No. F. 6 (64) Rev. /B/Gr. 1/64 dated 29-4-1965 has been published in Rajasthan Gazette Part IV-C. Extraordinary dated 30-4-1965 -

"In exercise of the powers conferred by the proviso to sub-section (1) of Section 68 of the Rajasthan Tenancy Act, 1955 (Act No. 3 of 1955), and in supersession of this Department's Notification No. F. 6 (71) Rev. B/63 dated the 1st May, 1964, the State Government hereby restricts, in the public interest, the making of any such improvement as is referred to in sub-section (c) of clause (19) of section 5 of the said Act, namely-dwelling house, cattle shed or store house or any other construction for agricultural purposes erected or set up on a holding in areas specified below, namely:-

- (1) Areas situated in the Gang Canal area or the Bhakra, Chambal, Jawai or Rajasthan Canal Projects or area irrigated by any other Major Irrigation Project, and declared as a colony under clause (ii) of Section 2 of the Rajasthan Colonisation Act, 1954 (Rajasthan Act 27 of 1954);
- (2) All areas within a radius of-
 - (i) twelve miles of the municipal limits of the city of Jaipur; or
 - (ii) six miles of any other city as defined in the Rajasthan Municipalities Act, 1959 (Rajasthan Act No. 38 of 1959); or
 - (iii) three miles of any other municipality; or
 - (iv) ten miles of any area for which the State Government has by an order issued under section 3 of the Rajasthan Urban Improvement Act, 1959 (Rajasthan

[Handwritten signature]

Act No. 35 of 1959), directed the carrying out of a civic survey and the preparation of a master plan; or
 (v) five miles of any city, town or village, or other area in which an industry with an investment capital or over one crore of rupees has been or is proposed to be set up or within the area which may be fixed by Government for this purpose."

This notification was partially amended by another notification No. F. 6 (8) Rev./B/70 S.O. 217 dated 23-1-1971. It was published in the Rajasthan Gazette, Extraordinary. Part IV-C dated 27-1-1971, pages 421-422. The above restrictions were lifted The Notification is reproduced below: -

"In exercise of the powers conferred by the proviso to sub-section (1) of Section 66 of the Rajasthan Tenancy Act, 1955 (Rajasthan Act No. 3 of 1955), and in partial supersession of this Department Notification No. F. 6 (64) Rev./B/Gr. 1/64 dated 29th April, 1965, the State Government hereby lifts the restrictions imposed vide above notification to the following extent:

1. Cultivators may be allowed to make improvements on their holdings on an area upto 400 Sq. Yds. within the prohibited limits of the areas mentioned in sub-paras (ii), (iii), (iv) and (v) of para (1) of the above notification.

2. The State Government hereby further lifts the restrictions imposed by sub para (1), of para (2) of the above Notification beyond the following points on the following roads of Jaipur City:

- | | |
|---------------------------------|--|
| (a) Jaipur-Agra Road | Beyond Nasiya i.e., 2 miles 7 Furlongs (Jaipur). |
| (b) Jaipur-Jamuva Ramgarh Road. | Beyond Bandha Gate i.e., 4 miles 4 Furlongs. |
| (c) Jaipur-Chomu Road | Beyond the 5th Mile Stone i.e., Beyond Dher-ka-Balaji. |
| (d) Amber Road | Beyond Police Station, Amber |

The land of the answering respondent is beyond the Police Station, Amber and therefore, necessary improvements can be one on the same. Thus, the subject land does not fall under the forest area and is regulated by the Rajasthan Tenancy Act. Furthermore, making improvement in terms of section 66 of the

[Handwritten signature]

Rajasthan Tenancy Act is within the boundations of law and the answering respondent by making instant temporary improvements are not violating any law.

- G. That, in after notifications dated 22.09.1980 and 15.11.1997 issued under section 18 and 21 of the Wildlife Protection Act, 1972, in respect of the Nahargarh Wildlife Sanctuary, a survey was ordered by the Hon'ble Supreme Court vide order dated 22.08.1997 to be undertaken by the District Collector to identify the allotment rights and thus, an order dated 21.08.1998 came be to be issued by the District Collector, Jaipur. The order dated 21.08.1998 differentiated two types of areas; 'Forest Area' and 'Specified Area'. Thus, the Specified Area included the land which did not come under the Forest Area including the subject land. The District Collector Order dated 21.09.1998 at Point 1 in clear terms mentions that all the rights of the *Khatedari land* will remain with the tenant *Khatedars* of the land and no change will affect the same. It further mentions that this Specified Area will remain as it existed and will continue having electricity connections, tourism facilities, water connections among other things. Furthermore, the rights of tenants *khatedars* will continue in terms of Tenancy Act and they will be allowed to make improvements in the *khatedari* land. A copy of order dated 21.08.1998 of the District Collector is hereby annexed and marked as **ANNEXURE R/3**.

II. **POSITION OF THE SUBJECT LAND**

Handwritten signature

- H. That the subject land, as per the JDA Zonal development plan available on the JDA website, falls in planning Zone-6. The subject land as shown in the master plan as reserved for public and semi-public utility. *In arguendo*, to even test a scheme and activities permitted in this area as per the Master Development Plan-2025 specifically in the public/semi-public use zone include Music, Dance and Drama Centre, Yoga Meditation Centre, Naturopathy, Recreational Club, Open Air Theatre, Exhibition Centre and Art Gallery which are all permissible uses.
- I. That, furthermore, the applicant has annexed the notification dated 08.03.2019 (Annexure A/3) of MOEF in captioned O.A. regarding Nahargarh Wildlife Sanctuary which lists permitted land uses and list of activities which are promoted which includes cottage industries including promotion of village artisans amongst other things.
- J. That, furthermore, *in arguendo* as per notification dated 08.03.2019 – Nahargarh Wildlife Sanctuary ESZ Zone, there is no blanket ban on activities inside the ESZ Zone. Para 4 of the notification dated 08.03.2019 describes 3 categories in which activities around the ESZ are deal with:
- A. Prohibited Activities – having a blanket ban
 - B. Regulated Activities – Activities which are allowed
 - C. Promoted Activities – Activities which are promoted within the ESZ



That, it is apposite to mention that activities enlisted on the promoted activities are allowed. A list of promoted activities include following activities:

- a. Rain water harvesting
- b. Organic Farming
- c. Adoption of green technology for all activities
- d. Cottage industries including village artisans
- e. Use of renewable energy and fuels
- f. Agro-Forestry
- g. Environmental awareness
- h. Skill development
- i. Restoration of degraded land/forest/habitat
- j. Plantation of Horticulture
- k. Use of Eco-friendly transport.

That, if the answering respondent in future undertakes any of regulated or promoted activities, he will the undertake the same after the completing and satisfying the conditions set out in the notification dated 08.03.2019.

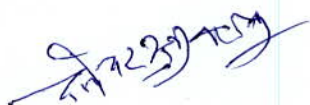
- K. That the applicant herein has further raised an allegation that the subject land is part of Ecological Sensitive Zone of Nahargarh Wildlife Sanctuary. The instant allegation is also fallacious in nature as the boundary of Nahargarh Sanctuary has still not been demarcated and there exist ambiguity regarding same. This Hon'ble Tribunal vide order dated 16.12.2024 in the case of *Kamal Tiwari v. Union of India*, O.A. No. 97/2022(CZ) in Para 24(ii) had directed the Chief Secretary,

 21/2/2025

Rajasthan to ensure identification and demarcation of the Nahargarh Wildlife Sanctuary however, status regarding the same still looms unclear as of now.

- L. That, it is pertinent to mention as per the Minutes of Meeting dated 09.01.2025 of Forest Department, Rajasthan there exists drastic variation in the boundaries notified for Nahargarh Wildlife Sanctuary vide notification dated 22.09.1980 and Eco-Sensitive Zone notification dated 08.03.2019 (Annexure A/3). The forest department in their MoM dated 07.01.2025 specifically mentions that there are differences in the marked boundaries of the sanctuary and as no demarcation has been done, it is unclear to mark the boundaries of Eco-Sensitive Zone. The MoM dated 09.01.2025 also mentions as a number of disputes are pending in absence of demarcation of exact boundaries and a decision has been arrived at for preparing a new map of the sanctuary. Thus, the position of absence of demarcation of boundaries remains admitted by the respondent in the instant case. A copy of MoM dated 09.01.2025 of the forest department is hereby annexed and marked as **ANNEXURE R/4.**

- M. That, in pursuance, Tehsildar Amer has also issued an order dated 07.02.2025 wherein directions have been issued to revenue officials to constitute a team for assessment of periphery of Nahargarh Wildlife Sanctuary. Hence, it becomes clear that as exact demarcation has not been done on site and the boundaries are unknown, it cannot be said that the subject



land falls in the Eco-Sensitive Zone. A copy of order dated 07.02.2025 issued by the Tehsildar, Amer is hereby annexed and marked as **ANNEXURE R/5**.

- N. That the subject land is a part of revenue village Amer in the Eastern Side of the Sanctuary is a separate parcel of land and is not a part of the Forest land. Furthermore, the Collector order dated 21.08.1998 had also designated the instant area as 'Specified Area' separate from the Forest Land whereby all the revenue rights were accorded to the *Khatedar* tenants. It is also pertinent to mention that a number of activities are being run on the adjoining khasra of subject land where in *Khasra No.* 778, 763 & 764, a transport warehousing and loading (Jaipur Golden Transport) is running commercial activities and on a distance of 350m and 400m of the subject land, Indian Hotel and Taj Amer Hotel are functioning. Photos of activities undertaken by Jaipur Golden Transport and nearby hotels are hereby annexed and marked as **ANNEXURE R/6**.
- O. That, no commercial activities are being undertaken by the answering respondent upon the subject land and only a farm house has been constructed having non-permanent structure and temporary roof done in consonance of the Tenancy Act, 1955 and District Collector order dated 21.07.1998 for which no permission is required. Furthermore, the answering respondent agrees to not to violate any condition of notification dated 08.03.2019.

REPLY TO THE APPLICATION



1. That the contents of Para 1 of the application are denied an to extent and it is humbly submitted before this Hon'ble Court that the present application is nothing but an abuse of process of law. It is submitted that the present application is wholly misconceived as it is based on wrong factual basis and concocted story by raising baseless allegations against the answering respondent.
2. That the contents of Para 2 of the application merits no reply.
3. That the contents of Para 3 of the application are baseless and misconceived and hence, are denied in toto. It is most respectfully stated that the answering respondent is a law-abiding citizen who has not undertaken any kind of illegal construction on subject property. It is also wrong to state on part of the applicant that the land of applicant i.e., Khasra No.114, 1439/9159, 757, 758, 760, 761, 779, 780 and 781 measuring 2.5800 Hectares is an integral part of Nahargarh Wildlife Sanctuary. The survey map of the subject land clearly delineates the delimitation suggesting that the subject land is separate parcel of land from the Naharhargh Wildlife Sanctuary. Furthermore, if that were the case, the *Jamabandi* of the subject land would not mark the name of the answering respondent upon the same.

That it is also relevant to point out that the answering respondent is not carrying out any construction which is commercial in nature which, further, would require any permissions or recommendations of the departments as



mentioned in the captioned application. Thus, the present application lacks any standing and clearly manifests mala fide intent of the applicant and hence, is liable to be dismissed *in limine*.

Furthermore, the complaints dated 15.10.2024 and 02.12.2024 that are mentioned in the instant para are nothing but a measure to strike fear into people for their own oblique motives.

REPLY TO 'FACTS IN BRIEF WITH GROUNDS':

4. That the contents of para 1 of the instant heading are matter of record and hence, merits no response.

5. That the contents of Para 2 as well are matter of record and hence, require no reply from the answering respondent.

That the contents regarding the notification dated 08.03.2019 are also matter of record and thus, deserves no response. However, it is clarified that though the boundaries of the Nahargarh Wildlife Sanctuary are mentioned in the instant notification dated 08.03.2019 however, there has no demarcation of these boundaries yet on the actual site and hence, calculation for distance of Eco-Sensitive Zone has not yet been achieved due to absence of a starting point.

Furthermore, it is submitted that the application itself admits that essential activities for local residents are allowed as per the notification dated 08.03.2019 and the activity as undertaken by the answering respondent is very much an essential activity by making improvement on the subject land in terms of the Rajasthan Tenancy Act, 1955 and thus, the same is allowed and



cannot be termed as a commercial activity. The answering respondent further submits no commercial activity is being conducted in the subject property which is in violation of any law, notification and order thereto.

6. That the contents of Para 4 are vehemently denied in the manner stated and is humbly submitted that the instant para raised contradictory averments as *firstly* it states that the subject land is recorded in the name of private *Khatedar* however at the very *second* instance it mentions that the subject land falls within the boundaries of Nahargarh Wildlife Sanctuary. As per the application, acquisition of villages mentioned in Para 1 took place vide order dated 21.11.1961 (Annexure A/1) and the Government of Rajasthan under section 18 of Wildlife Protection Act, 1972 declared reserve forest (Nahargarh Wildlife Sanctuary) vide order dated 21.11.1972. However, the *Jamabandi* of the subject land as the subject land reflects the name of the answering respondent suggesting that the subject land belongs to the answering respondent and had the case would have been as portrayed by the applicant then, name of the answering respondent would not have reflected in current revenue records of the property. Furthermore, ambiguity exists regarding the Eco-Sensitive Zone (ESZ) as well as there has been demarcation from which is to be measured.

It is also relevant to mention that there has been no commercial construction undertaken by the answering respondent as the answering respondent has built temporary structure having



temporary thatched roofs in the subject land for the purposes of a farm house. Thus, the false story narrated in the captioned application falls flat on its face.

7. That the contents of Para 5 are denied in toto and it is humbly submitted that the present application is nothing but an abuse of process of law. As mentioned in the preceding paras all the complaints raised in the name of environmentalism are frivolous in nature. It is further reiterated that the subject land of the answering respondent does not fall within the boundaries of the Nahargarh Wildlife Sanctuary and no construction of commercial nature is being raised on the same, in violation of any existing law. Thus, the application is based on wrong facts stating that no consent/permission has been taken from the authorities concerned wherein reality no activity of such kind has been undertaken on the subject land which would require any permission.

It is also wrong to mention on the part of the applicant that the answering respondent is abstracting ground water for commercial purposes whereas in reality, no commercial activity is taking place on the subject land. Any averment regarding abstracting ground water for commercial purposes is also wrong. The answering respondent is not constructing any commercial establishment as stated earlier. It is misconceived to state that the improvements in land by raising temporary hutment for farm house is derogatory and dangerous for the environment as it is neither disturbing the ecology of the place



nor disturbing flora or fauna of the surroundings. Furthermore, no heavy machinery is being used by the answering respondent for any construction which would cause disturbance to the environment and wildlife. The applicant has put false and heavy allegations on the answering respondent without any cogent evidence. Furthermore, nothing on record has been provided to even minutely corroborate the allegations raised by the applicant.

It is also relevant to mention that no conversion of the aforesaid land has been done to develop any commercial establishment and the allegations raised herein the answering respondent does not hold water.

8. That the contents of Para 6 of the application are denied to the extent allegations which have been raised against the answering respondent. It is humbly submitted that no guidelines set out by the Hon'ble Apex Court, Rajasthan High Court or Central Government have been violated by the answering respondent and is himself an ardent nature lover who is nurturing over a hundred of trees on the subject land. It is further submitted that no kind of construction is taking place on the subject land damaging the environment however, on the other hand, the answering respondent has raised temporary, without any permanent roof, structure in terms of Rajasthan Tenancy Act and Collector order dated 21.07.1998.
9. That the contents of Para 7 are denied for want of knowledge. It is submitted that the small temporary hutment/farm house



built by the answering respondent are not violation of Notification of Eco Sensitive Zone which strictly prohibits construction of new hotels and resorts within the protected area. The farm house built by answering respondent are in terms of Rajasthan Tenancy Act, 1955. The answering respondent is not carrying out any commercial activity in violation of any law, rules or regulations and only carrying out essential and promoted activities.

10. That the contents of Para 8 are denied to the extent wherein any allegations are raised against the answering respondent. It is submitted that no conversion of the land has taken place in the present case and no development or construction is being carried out on the subject land for commercial purposes. The instant land is still recorded as revenue land in the name of the answering respondent and thus, the allegations raised, if any, against the answering respondent are baseless in nature.
11. That the contents of Para 9 of the application merits no response from the answering respondent however, it is further reiterated that no violation of any law has been done by the answering respondent which would make him liable under any criminal or civil law.
12. That the contents of Para 10 of the application does not concern the answering respondent and hence, merits no response.
13. That the contents of Para 11 of the application are denied for want of knowledge.



14. That the contents of Para 12 of the application are denied in the manner stated and it is humbly submitted that the demarcation of the Nahargarh Eco-Sensitive Zone has not yet taken place and thus, *firstly* it cannot be stated that subject land falls within the Eco-Sensitive Zone of the Sanctuary. Furthermore, it is humbly stated that the small temporary hutments for the purposes of dwelling house/farm house to support his agricultural activities in the subject land does not fall within the definition of commercial establishment. The averment raised by the applicant regarding damage of Aravalli Range is also misconceived and baseless as no harm to ecology of the sanctuary has been done by the answering respondent and building of small temporary hutment structure cannot be termed as damage to the range.
15. That the contents of Para 13 of the application are denied.
16. That the contents of Para 14 the application are denied in the manner stated and it is humbly submitted that no cause of action has arisen in the present case.

PRAYER

It is, therefore, humbly prayed to Your Lordships that the present reply may kindly be taken on record and further, may be pleased to dismiss the captioned original application filed by the Applicant.

Any other order which the Hon'ble Court deems fit in the circumstances of the case may also be passed in favour of the answering respondent.



Place: Jaipur

HUMBLE ANSWERING RESPONDENT NO.14

Date:

THROUGH COUNSEL

(SWADEEP SINGH HORA/AAMIR HARUN)


ADVOCATES

Email: swadeep.hora@gmail.com

Mob. 9829055960

Enrolment No. R/1774/99



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
ZONAL BENCH AT BHOPAL (M.P.)

ORIGINAL APPLICATION NO. 260/2024 (CZ)

Hemraj Meena

Versus

Union of India through Secretary & Ors.

AFFIDAVIT IN SUPPORT OF REPLY

I, Damodar Prasad S/o Shri Kanhaiya Lal, Address Near Biological Park, Opposite Zero Restaurant, Jaipur-Delhi Highway, Jaipur 302028, do hereby take oath and state as under:-

1. That I am the Respondent No.14 in the above noted Reply and am, therefore, well conversant with the facts and circumstances of the case.
2. That the Reply has been drafted by my counsel in my presence and under my instructions.
3. That the factual contents of the Reply are true and correct to the best of my knowledge and legal averments made in the Reply are based on the legal advice tendered to me by my counsel, which I also believe to be true and correct.

[Handwritten Signature]

DEPONENT

VERIFICATION

I, the above named deponent do hereby take oath and verify that the contents of Para Nos.1 to 3 of my above affidavit are true and correct to the best of my personal knowledge. Nothing has been concealed and no part of it is false. So help me GOD.

[Handwritten Signature]

DEPONENT



Reg. No. 345/34/03
Date: 17/02/2025
ANIL KUMAR JAIN
NOTARY JAIPUR

ATTESTED
[Signature]
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

17 FEB 2025

ATTESTED
[Signature]
Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

17 FEB 2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
ZONAL BENCH AT BHOPAL (M.P.)**

ORIGINAL APPLICATION NO. 260/2024 (CZ)

Hemraj Meena

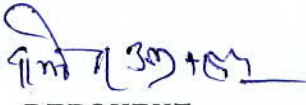
Versus

Union of India through Secretary & Ors.

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I, Damodar Prasad S/o Shri Kanhaiya Lal, Address Near Biological Park, Opposite Zero Restaurant, Jaipur-Delhi Highway, Jaipur 302028, do hereby take oath and state as under:-

1. That I am the Respondent No.14 in the above noted Reply and am, therefore, well conversant with the facts and circumstances of the case.
2. That the documents annexed with the present reply (Annexure R-1 to R-6) are exact and true photostat copies of the original documents.


DEPONENT

VERIFICATION

I, the above named deponent do hereby take oath and verify that the contents of Para Nos.1 to 3 of my above affidavit are true and correct to the best of my personal knowledge. Nothing has been concealed and no part of it is false. So help me GOD.


DEPONENT



347/34/03
Date: 17/02/2025
Notary ANIL KUMAR JAIN
JAIPUR

ATTESTED 17 FEB 2025

Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

ATTESTED

Anil Kumar Jain
Notary (Govt. of India)
JAIPUR (Raj.)

17 FEB 2025

Annexure R/1

134

Subject: NGT Matter - seeking copy of Additional affidavit

(24)

**Aamir Harun** <harunaamir33@gmail.com>

to Ad Krishan Sharma

Respected sir,

I'm writing this mail on behalf of S.S. Hora & Associates seeking a copy of the Additional affidavit filed by your office

Kindly provide a copy of the additional affidavit filed by you in the aforesaid original application so, a timely reply c:

--

Regards,

Advocate Aamir Harun

on behalf of

S.S. HORA & ASSOCIATES**A, 403-406, FOURTH FLOOR, TOWER-I****NORTH BLOCK, WORLD TRADE PARK****JLN MARG, JAIPUR -302017 (RAJ.)**

Contact No: +91 9610741305

135

Subject: Re: NGT Matter - seeking copy of Additional affidavit

25

**Aamir Harun** <harunaamir33@gmail.com>

to Ad Krishan Sharma

THIS IS A FOLLOW-UP MAIL

I'm writing this follow-up email on behalf of S.S. Hora & Associates seeking a copy of the Additional affidavit filed t

Kindly provide a copy of the additional affidavit filed by you in the aforesaid original application.

On Sun, 19 Jan 2025 at 16:26, Aamir Harun <harunaamir33@gmail.com> wrote:

Respected sir,

I'm writing this mail on behalf of S.S. Hora & Associates seeking a copy of the Additional affidavit filed by your o

Kindly provide a copy of the additional affidavit filed by you in the aforesaid original application so, a timely reply

--

Regards,

Advocate Aamir Harun

on behalf of

S.S. HORA & ASSOCIATES

A, 403-406, FOURTH FLOOR, TOWER-I

NORTH BLOCK, WORLD TRADE PARK

JLN MARG, JAIPUR -302017 (RAJ.)

Contact No: +91 9610741305

--

Regards,

Aamir Harun

on behalf of

S.S. HORA & ASSOCIATES

A, 403-406, FOURTH FLOOR, TOWER-I

NORTH BLOCK, WORLD TRADE PARK

JLN MARG, JAIPUR -302017 (RAJ.)



जमावती (खेवट/खतोनी)
(प्रतिलिपि)

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- आमेर
पटवार हल्का :- आमेर
भू. अभि. नि. :- आमेर
वहसीन :- आमेर
जिला :- जयपुर

अंतिम चोसाला आधार संवत् :- 2074 - 2077 जमावती 2076 (वर्ष 2019) में स्थायी
भूमि धारक का नाम :- राज. सरकार
क्षेत्रफल की ईकाई :- हेक्टेयर
खाता संख्या नया :- 579
खाता संख्या पुराना :- 521

अन्वयक का नाम:-

1. दामोदरप्रसाद पुत्र कन्हैयालाल हिस्सा- पूर्ण जाति- महाजन सा. देह धारिदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदर्भ लगान	सिंचाई के साधन	अन्वयक के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
114	0.0100	गे.मु.आचारी	0.0100	0.00		
1439/9159	0.0500	चाही 2	0.0200	0.51		
		जाव 2	0.0300	0.38		
757 मुआये	0.0200	गे.मु.चाह	0.0200	0.00		
758	0.7900	चाही 2	0.7900	20.15		
760	0.0900	चाही 2	0.0900	2.30		
761	0.3300	चाही 2	0.3300	8.42		
762	0.3400	चाही 2	0.3400	8.67		
779	0.3800	चाही 2	0.3800	9.69		
780	0.3200	चाही 2	0.3200	8.16		
781	0.2500	बागानी 3	0.2500	0.58		
कुल खसरे - 10	2.5800		2.5800	58.8600		

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

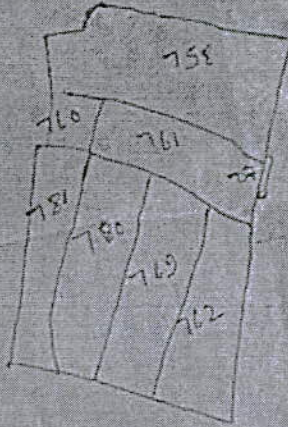
इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

सबल जारी करने की तिथि :- 20-Mar-2023



सत्यप्रतिपत्ति P-36 क्रमांक 8369
15/3/23
पटवार हल्का आमेर
जयपुर

नाम - बसु
 ग्राम - बामंड
 नं. - बामंड
 पं. - बामंड



साक्षरता प्रमाण P-35 क्रमांक 8869
 20/1/20
 पटवार
 तहसील

कार्यालय जिला कारखाना, जयपुर

क्रमांक: R-6/(24)/93/6784
आ. सं. 8

दिनांक: 15-11-97
अति - आवश्यक सूचना का अधिकार

माननीय उच्चतम न्यायालय के इस आदेश के अधीन रखी
हुये वाइल्ड लाइफ एक्ट, 1972 के तहत नाहरगढ़ मन्च जीव अभ्यारण्य जिसकी
अधिसूचना दिनांक 22 सितम्बर, 1980 प्रतिशिमि संलग्न की जारी की गई
उसके संवध में धारा वाइल्ड लाइफ प्रोटेक्शन एक्ट के तहत अभ्यारण्य क्षेत्र में भूमि
अगति अधिकार संप करने संबंधित कार्रवाई दिनांक 22.8.98 तक पूर्ण करने
के निर्देश दिए हैं। इन विभाग द्वारा प्रेषित सूचना दिनांक 13.10.97 एवं
माननीय उच्चतम न्यायालय के निर्णय के संदर्भ में जिला कारखाना द्वारा क्रमांक
आर-6/24/93/13421 दिनांक 15-11-97 को धारा 21 वाइल्ड लाइफ
प्रोटेक्शन एक्ट, 1972 के तहत उद्घोषणा की गई।
धारा 21 वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत निम्न क्षेत्रों में उद्घोषणा

क्रिया तथा, उनको सीमाओं के नियमों निम्न प्रकार उद्घोषित किया गया है -

- उत्तर - वन क्षेत्र बीड तालाब व ग्राम सुराड की उत्तरी सीमा कुछ ग्राम
मुकरस का वन क्षेत्र समीपवर्ती वन क्षेत्र ग्राम दोस्तपुर, सराव
नाहरगढ़ (1092) व 1091 व ग्राम मुकरस सराव नाहरगढ़ 4, 5, 6
व 7 का उत्तरी भाग।
- पूर्व - वन सीमा लाईन समीपवर्ती रजराज क्षेत्र ग्राम मुकरस
सुराड, विमानपुर आगेर, आकादी आगेर गम्हा, आगेर देहली
रोड व रजराज क्षेत्र ग्राम नाहरगढ़
- दक्षिण - वन सीमा लाईन समीपवर्ती अनादी ब्रह्मपुरी व पुरानी नरती
- पश्चिम - नहरती का नाम आनादी क्षेत्र व रजराज क्षेत्र ग्राम विमानपुर,
बीड, गण्ड व माला अनादीयाद से पश्चिम दिश्वचर्गा ओशीयक
क्षेत्र व वन सीमा लाईन समीपवर्ती रजराज क्षेत्र ग्राम अरला,
आगे व, शिरकनार, बडा गांव, मध्यक व समीपवर्ती वन क्षेत्र
बडा गांव मध्यक सराव नम्बर 82-85 व 83 का व भी
परिभाषी नदी व सीमा वन क्षेत्र बीड तालाब समीपवर्ती वन क्षेत्र
ग्राम दोस्तपुर, सराव नम्बर 1092-93

उक्त उद्घोषणा को नाहरगढ़ मन्च जीव अभ्यारण्य क्षेत्र में प्रत्येक
शासनात्मक इकाई पर भेजा गया। जिला कारखाना द्वारा दिनांक 15-11-97
को जारी उक्त उद्घोषणा के मालानाम 2 भाग के निर्धारित समय में नाहरगढ़
मन्च जीव अभ्यारण्य क्षेत्र में निम्न संबंधित पक्षों से एक भी आपत्ति/बलेम
प्राथना पत्र प्राप्त नहीं हुआ। इस संबंध में संबंधित तहसीलदारों से विवेचना

फोटो प्रति प्रमाणित
सहायक ज. सं. सं. सं.
नाहरगढ़ मन्च जीव
जयपुर

सूचना अधिनियम के तहत प्रमाणित
फोटो प्रति
ज. सं. सं. सं.
सहायक ज. सं. सं. सं. जयपुर

मन्दाओं पर विहित प्रावधानों के अन्तर्गत निम्नलिखित तथ्य माये गये :-

- [1] इस क्षेत्र में खनन कार्य नहीं हो रहा है ।
- [2] कुछ क्षेत्रों में सड़के बनी हुई हैं ।
- [3] इस क्षेत्र में निजी खातेदारी भूमियां स्थित हैं । किन्तु अधिकांश भूमि गृह निर्माण, सड़कवारी समितियों को देयी हुई है ।
- [4] इस क्षेत्र में अधिवासक भूमि भी स्थित है ।
- [5] इस क्षेत्र में चारागाह भूमि नहीं है ।
- [6] इस क्षेत्र में गोशे पर उपलब्ध सिंचायायक, अथवा विकसित प्राधिकरण व विचारधे विभाग को खासी पट्टी भूमियां पराओं के चारों ओर के काम में अंतरही है ।
- [7] इस क्षेत्र में पापट के अनुमाननी का मंदिर, गिर मंदिर, गाडर विंग भौतिकी की का मंदिर व अन्य धार्मिक स्थल स्थित है ।
- [8] इस क्षेत्र में कोई शांतिम स्थित नहीं है ।
- [9] उक्त समस्त क्षेत्र चुनि जयपुर विकास प्राधिकरण एवं नगर विभाग की सीमा में आता है । अतः इस क्षेत्र में प्रणय संगणकों का अस्तित्व नहीं है ।
- [10] इस क्षेत्र में कितनी भूमि में परिहार्य नहीं है । लेकिन भू-संगणक में परिहार्य हो रहा है ।
- [11] अधिकांश खातेदारी भूमियों का बेगान गृह निर्माण सदनवारी समितियों को हो गया है ।
- [12] क्षेत्र में शणकाने, कंडित्तान व अन्य उपकरण स्थित स्थित है ।
- [13] इस क्षेत्र में कोई बांध स्थित नहीं है । किन्तु बीड पापट व किशनल क्षेत्र में पूर्व में गनार बांध के लिये कुछ भूमि अगस्त की गई थी, जो सिंचाई विभाग के नाम पर है ।
- [14] इस क्षेत्र में सार्वजनिक उपयोगी भवन नहीं है ।
- [15] खनन व अन्य उपयोग हेतु प्रस्तावित अन्तारक्ष्य क्षेत्र में रसायन मंत्रालय का ड्रीपो स्टेशन, पुरातत्व विभाग का कार्यालय, केमेटेरिया, गेटोर की छतरियां एवं टी.डी. रिले टावर स्टेशन आदि स्थित हैं । साथ नगर विभाग एवं जयपुर विकास प्राधिकरण की भूमियों पर नियमित व अनियमित अन्तारीय भोजनार्थ स्थित है तथा यह विभाग की भी कुछ भूमि पर आबदी करी हुई है ।
- [16] इस क्षेत्र में सार्वजनिक जल स्थल स्थित है ।
- [17] इस क्षेत्र में भूमि सहायिता की योजनाओं में शामिल नहीं है ।

अति - आवश्यक
सूचना का अधिकार

कोटा नगर प्रशासन
सहायक नगरपालिका
जयपुर

सूचना अधिनियम के तहत प्रकाशित
कोटा नगर प्रशासन
कोटा नगर, जयपुर

(13)

(146)

- [18] इस क्षेत्र में मत्स्य संबंधी गतिविधियाँ नहीं हैं।
- [19] इस क्षेत्र में कुछ राजकीय कार्यालय स्थित हैं।
- [20] इस क्षेत्र में पटवार गण्डल क्षेत्र नाहरगढ़ में कुछ निजी शिक्षण संस्थानों तथा चू माईन चिकित्सक स्कूल, पुराडाइन स्कूल व अन्य शिक्षण संस्थाएँ स्थित हैं।
- [21] अधिसूचित क्षेत्र में रक्षा मंत्रालय [भारत सरकार] का दोपो स्टेशन पुरतत्व विभाग का कार्यालय, केफेटेरिया, टी.डी. रिले स्टेशन के कार्यालय स्थित हैं।



अति - आवश्यक सूचना की अधिकांश

उद्घोषित अभ्यारण्य क्षेत्र में अनुमानित जनसंख्या 15,500 है तथा परिवारों की अनुमानित संख्या 2,550 है तथा 5 परिवारों नहीं हुई है एवं पशुओं की अनुमानित संख्या 2000 है। इसमें अतिरिक्त क्षेत्र में खाली पड़ी हुई जंगल, विनाश, प्राधिकरण, सिंचाई विभाग व निजी खातेदारी भूमि पर भी 300-400 पशु चराई के स्थान आते हैं।

एलायन नाहरगढ़ अभ्यारण्य क्षेत्र में शिला फलामटर जगपुर द्वारा आपतित आपत्तियों के बावजूद फरी हो बोर्ड औपचारिक आपतित का चलेगा प्राप्ति नहीं हुआ है। तथापि उक्त उद्घोषित क्षेत्र को अभ्यारण्य घोषित करने से पूर्व उक्त स्थित आवासीय क्षेत्र, सार्वजनिक महत्व में स्थित मध्याह्न, शमशान, राजकीय प्रतिष्ठान तथा उरणे जाने-जाने के संरक्षित गरी शिबिरी को मद्देनजर रक्षा उचित होगा।

राजकीय उच्चतम कार्यालय के आदेश दिनांक 22.8.97 एवं वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत मिस क्षेत्र में अधिकांश की तय किया जा रहा है, उक्त "वर्धित क्षेत्र" विना प्रचार है -

[1] वर्धित क्षेत्र -
वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 की धारा 18 के तहत जारी की गई अधिसूचना दिनांक 22-9-1980 एवं धारा 21 के तहत दिनांक 15.11.97 की उद्घोषणा में वर्धित क्षेत्र में से राजस्थान फॉरेस्ट एक्ट, 1953 के तहत वर्ष 1961 की अधिसूचना के तहत घोषित "आरक्षित वन क्षेत्र" को हटाते हुए शेष भूमि क्षेत्र को "वर्धित क्षेत्र" माना जाता है।

[2] संदर्भ तिथि -
उपरोक्त वर्धित क्षेत्र के अधिकांश की तय करने के स्थान पर 21 वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत जारी की गई उद्घोषणा दिनांक 18-11-97 को संदर्भ तिथि तय की जाती है।

सहायक वन संरक्षक (विशेष)
नाहरगढ़ जयपुर

सूचना अधिनियम के तहत प्रमाणित फोटो प्रति
सहायक वन संरक्षक (विशेष) नाहरगढ़, जयपुर

- 3 -

- [18] इस क्षेत्र में मत्स्य संबंधी गतिविधियां नहीं हैं।
 [19] इस क्षेत्र में कुछ राजकीय कार्यालय स्थित हैं।
 [20] इस क्षेत्र में पटमार गण्डल क्षेत्र नाहरगढ़ में कुछ शिक्षण संस्थानों का स्थान है।
 [21] अधिसूचित क्षेत्र में रक्षा मंत्रालय [भारत सरकार] का ट्रोपो स्टेशन, पुरातत्व विभाग का कार्यालय, कैम्पेरेरिया, टी.डी. रिले स्टेशन के कार्यालय स्थित हैं।

अति - आवश्यक
 सूचना का अधिकार

उद्घोषित अभ्यारण्य क्षेत्र में अनुमानित जनसंख्या 15,500 है तथा परिवारों की अनुमानित संख्या 2,550 है तथा 9 बस्तियां नहीं हुई हैं एवं एगुओं की अनुमानित संख्या 2000 है। इसमें अतिरिक्त क्षेत्र में खाली पड़ी हुई जंगल भूमि प्राधिकरण, सिंचाई विभाग व निजी खातोदारी भूमि पर भी 300-400 पशु चराई के लिये आते हैं।

हालांकि नाहरगढ़ अभ्यारण्य क्षेत्र में गिला फलानटर जंगल द्वारा आग्नित आपत्तियों के बावजूद कहीं से कोई औद्योगिक आपत्ति या चली गई प्रजातियों नहीं हुआ है। तथापि उक्त उद्घोषित क्षेत्र को अभ्यारण्य घोषित करने से पूर्व उक्त स्थित आबादी क्षेत्र, सार्वजनिक महत्त्व के स्थल तथा मंदिर, शमशान, निजीय प्रतिष्ठान तथा उरागे आने-जाने के रास्तों की स्थिति को मद्देनजर रखा जाना उचित होगा।

माननीय उच्चतम न्यायालय के आदेश दिनांक 22-8-97 एवं वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत जिन क्षेत्रों में अधिवासी की तय किया जा रहा है, उरावन "वर्धित क्षेत्र" निम्न प्रकार है -

[1] वर्धित क्षेत्र -

वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 की धारा 18 के तहत जारी की गई अधिसूचना दिनांक 22-9-1980 एवं धारा 21 के तहत दिनांक 15-11-97 की उद्घोषणा में अंकित क्षेत्र में से राजस्थान फॉरेस्ट एक्ट, 1953 के तहत वर्ष 1961 की अधिसूचना के तहत घोषित "आरक्षित वन क्षेत्र" को हटाते हुये शेष भूमि क्षेत्र को "वर्धित क्षेत्र" माना जाता है।

[2] संदर्भ तिथि -

उपरोक्त वर्धित क्षेत्र के अधिवासी की तय करने के लिये माया 21 वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के तहत जारी की गई उद्घोषणा दिनांक 15-11-97 को संदर्भ तिथि तय की जाती है।

संरक्षक
 नाहरगढ़ व जयपुर

सूचना अधिनियम के तहत प्रमाणित
 फोटो प्रति

सहायक वन संरक्षक विंडियाघर, जयपुर

- 4 -

अति - आवश्यक सूचना का अधिकार

[3] तब किन्तु गये अधिकारों का विवरण -

अधिकारों के संग्रह में सर्वप्रथम यह स्पष्ट किया जाता है कि वर्णित क्षेत्र को अंतिम रूप से संशुद्धी प्रोत्तित होने के फलस्वरूप इन अधिकारों का प्रयोग वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के अन्तर्गत प्रयोग प्रयोग किया जा रहेगा। अतः जहाँ पर यह कि निम्नांकित अधिकारों का प्रयोग करते हुए वाइल्ड लाइफ प्रोटेक्शन एक्ट की किसी भी धारा को अंशपूर्ण नहीं किया जा रहेगा।

वर्णित क्षेत्र में भारी आबादी व रिहायशी एवं आबादी क्षेत्र में रहने वाले बहुसंख्यक लोगों व जन-जीवन की जीविकोपार्जन व अन्य समस्याओं को ध्यान में रखते हुए एवं उपचोपना के फलस्वरूप प्राप्त हुई आपत्तियों/धरोहर एवं विचार-विमर्श के दौरान प्राप्त हुई अन्य आपत्तियों को ध्यान में रखते हुए एवं उत्पन्न होने वाली जांच व गुंजायमान व संरक्षण व गुंजायमान जीव प्रतिपत्तक से हुए विचार-विमर्श के आधार पर यह निर्णय लिया जाते हैं कि वर्णित क्षेत्र में निम्नांकित अधिकार तब निर्दिष्ट हैं -

1- वर्णित क्षेत्र में समस्त राजस्व भूमि के लिए निम्न राजकीय भूमि, निजी स्वामित्व की भूमि शामिल है, जहाँ राजस्व टोकेन्टो एक्ट 1955 एवं राजस्व लेण्ड रेवेन्यू एक्ट, 1956 के तहत प्रथम गणना तालिका में मुझे उनके तहत प्रदत्त अधिकार यथावत रहेंगे। इसके अतिरिक्त वर्णित क्षेत्र की ऐसी भूमि पर वर्तमान में प्रचलित राजस्व के समस्त अधिनियमों, नियमों व अन्य कानून यथावत लागू रहेंगे। किन्तु निजी भी प्रकार की भूमि के व्यावसायिक, औद्योगिक एवं व्यापारिक खरीद-फरोख्त, संभारितान, हस्तान्तरण से पूर्व वन विभाग की पूर्वानुमति आवश्यक होगी।

राजस्व रिकार्ड में दर्ज राजकीय भूमि निम्न सिवायक व चारागाह भूमि शामिल है तथा निजी खातेदारी की भूमि में गुए, बाड़, मूवा, रिहायशी भूकानों के वर्तमान अधिकारों में कोई परिवर्तन नहीं आयेगा और वर्णित क्षेत्र में सिवायक व चारागाह व अन्य राजस्व व निजी भूमि भूमि वन उपयोग इन राजकीय कानूनों के अनुसार प्रयुक्त ग संरक्षण बनाए रखती रहेगी और इन कानूनों से उत्पन्न मूलभूत सुविधाएं व अधिकार यथावत बने रहेंगे।

2- इस आदेश की तिथि को वर्णित क्षेत्र में निम्न भी राजस्व, छोटी-मझी व कच्ची-बसकी सड़कें हैं, ये यथावत रहेगी और इन राष्ट्रपति के प्रयोग के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे। वर्तमान तालिका से निम्नांकित सड़कों का कार्य भी पूर्ण किया जा रहेगा। वर्णित क्षेत्र में राजकीय सड़क से भविष्य में निर्मित होने वाली सड़कों पर भी निर्माण किया जा रहेगा।

फोटो पति प्रमाणित सहायक व सार्वजनिक नहरगाह वन्यजीव जयपुर

सूचना अधिनियम के तहत प्रमाणित फोटो पति रा. लो. सू. जयपुर सहायक वन संरक्षण जयपुर

जो रास्ते राजस्व रिकॉर्डों में दर्ज हैं अथवा जो रास्ते अधिकार के रूप में इस तिथि को चालू हैं वे रास्ते यथावत चालू रहेंगे न उनके प्रयोग के अधिकार यथावत

अति - आवश्यक सूचना का अधिकार

उक्त तहसीलदार द्वारा प्रेषित रिपोर्ट एवं गिला कलक्टर के अनुसार वर्णित क्षेत्र में कोई खनन कार्य नहीं हो रहा है। यदि राज्य सरकार ने खनन पट्टे दिए हों तो उनमें खनन कार्य जारी रखने का अधिकार रहेगा। खनन विभाग में खनन पट्टे देने पर विचार करता है तो प्रचलित विभाग के तहत वर्णित क्षेत्र में खनन पट्टे देने का अधिकार रहेगा। जिन खानों में अनाधिकृत रूप से खनन कार्य किया जा रहा है उन्हें खनन कार्य का अधिकार प्रदत्त नहीं होगा।

4- पंचायत राज से संबंधित सभी विभाग व अधिनियम वर्णित क्षेत्र में यथावत लागू रहेंगे। पंचायत अधिनियम के तहत ग्राम पंचायत, पंचायत समिति व गिला परिषद को जो भी प्रदत्त शक्तियाँ हैं, उनका उपयोग यथावत रहेगा। इसी प्रकार पंचायत राज संस्था द्वारा कराये जा रहे विकास कार्य एवं आनंदी क्षेत्र में न उनके अधीन आने वाली भूमि क्षेत्र में विधियों के तहत सभी अधिकार का प्रयोग करने का अधिकार रहेगा।

5- वर्णित क्षेत्र में आने वाले समस्त बांध, तालाब, तलाई, एनीमेट, सिंचने परियोजना एवं जल संग्रहण योजनाएँ यथावत रहते होंगे वर्तमान व्यवस्था में। अनुसार इनके प्रयोग व उपयोग करने का अधिकार यथावत रहेगा। इसी प्रकार नये बांध, तालाब, तलाई, एनीमेट आदि बनाये जाने के लिये भी वर्तमान व्यवस्था के अनुसार अधिकार यथावत रहेगा।

6- वर्णित क्षेत्र में सभी धार्मिक स्थलों, गैलों के आयोजन, विभ्रम स्थल, फार्माला जिनका उपयोग राम-राम पर आम जनता करता आ रही है, उन्हें उनका उपयोग करने के अधिकार यथावत रहेंगे। धार्मिक स्थलों में पूजा-अर्चना के लिए किसी भी प्रकार का शुल्क नहीं लगाया जायेगा और वर्तमान व्यवस्था के अनुसार ही अट्टालू पूजा-अर्चना कर सकेंगे।

7- जल स्वच्छ अधिाधिकारी विभाग के तहत सभी जलदायक व पेयजल-योजना वर्तमान व्यवस्था के अनुसार कार्यरत रहेगी और उन्हें प्रयोग करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेगा। भविष्य में भी पेयजल की किली भी योजना को तम करने व स्थापित करने के अतिरिक्त वर्तमान व्यवस्था के अनुसार यथावत रहेंगे।

8- वर्णित क्षेत्र में विद्युत की वर्तमान व्यवस्था निरासे बिजली के खंभे, तार व विद्युत का व्यावसायिक व घरेलू उपयोग यथावत रहेगा और विद्युत व्यवस्था के तहत समस्त स्थापित प्रदीपन व तंत्र यथावत रहेंगे। भविष्य में भी विद्युत मण्डल विभाग को विद्युत की किली भी परियोजना को लागू या विस्तार व्यवस्था के कार्य का अधिकार रहेगा।

सूचना के अधिकार अधिनियम, 2005

सहायक संचालक
साहयगढ़ जंजीर
जयपुर

सूचना अधिनियम के तहत प्रमाणित फोटो प्रति
सहायक संचालक साहयगढ़ जंजीर, जयपुर

10

(144)

- 6 -

- 9- अधिकार व्यवस्था वर्तमान व्यवस्था के अनुसार यथावत रहेगी और उसके उपयोग व प्रयोग करने के अधिकार भी यथावत रहेंगे। भविष्य में नई योजना या विस्तार के लिये भी कार्य करने के अधिकार रहेंगे।
- 10- सभी राजकीय व निजी शिक्षण संस्थाओं के उपयोग व प्रयोग का अधिकार यथावत रहेगा एवं उनके भवनों के उपयोग के अधिकार भी यथावत रहेंगे। भविष्य में भी संबंधित विभाग द्वारा नई शिक्षण संस्थाएं खोलने या नये भवन निर्माण अथवा संस्था का विस्तार करने व शिक्षण संस्था संबंधित सभी कार्य वर्तमान व्यवस्था के अनुसार संपादित करने के अधिकार रहेंगे।
- 11- वर्णित क्षेत्र में सभी राजकीय कार्यालय व भवन यथावत रहेंगे व उनके उपयोग व प्रयोग के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे। भविष्य में किसी भी राजकीय कार्यालय की स्थापना व विस्तार करने या भवन बनाने के अधिकार भी वर्तमान व्यवस्था के अनुसार ही यथावत रहेंगे।
- 12- वर्णित क्षेत्र में सभी चिकित्सालय व पशु चिकित्सालय चाहे वो राजकीय चिकित्सालय हो या निजी चिकित्सालय, उनमें संचालित रहने व उनमें प्रयोग करने के अधिकार यथावत रहेंगे। भविष्य में भी वर्तमान चिकित्सालय के विस्तार अथवा नये चिकित्सालय का निर्माण करने के अधिकार वर्तमान व्यवस्था के अनुसार रहेंगे।
- 13- वर्णित क्षेत्र में सभी सार्वजनिक स्थलों व भवनों के उपयोग व प्रयोग करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे।
- 14- वर्णित क्षेत्र में वर्तमान व्यवस्था में जो भी धारावाहक एवं परिवहन की सुविधा उपलब्ध है एवं प्रचलित है, निम्नो प्रकार की, बसों, जीपी, निजी वाहनों व अन्य प्रकार के सभी वाहनों के आवाजाही के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे।
- 15- परिवहन विभाग द्वारा गपेअकों की सुविधा के लिये वर्णित क्षेत्र में जो भी परिवहन नियमित की गई है वह यथावत रहेगी और उनके प्रयोग के अधिकार भी यथावत रहेंगे। भविष्य की परियोजना बनाने अथवा उनमें उपयोग के अधिकार भी यथावत रहेंगे।
- 16- वर्णित क्षेत्र में नव्य जीवों से आत्म सुरक्षा के लिये वाइरस लाइफ प्रोटेक्शन एक्ट, 1972 के तहत दिये गये प्रावधानों के अनुसार विचारों को अधिकार प्रदत्त है। अतः वे इन विधियों व अधिनियमों के तहत अधिकारों का प्रयोग कर सकते हैं।
- 17- वर्णित क्षेत्र में शमशान व कब्रिस्तान यथावत रहेंगे व उनमें

सूचना अधिनियम के तहत प्रकाशित

सहायक
नाहरसद व-रजकीय
जयपुर

सूचना अधिनियम के तहत प्रमाणित
प्रति
स.स.सू. अधिकारी,
सहायक वन संरक्षक चिड़ियाघर, जयपुर

26- निजी भूमि के आधारभूमि फार्म के लिये संपरिवर्तन करने के अधिकार यथावत रहेंगे। इसी प्रकार राजकीय भूमि सिविलियन/पारामिलिटरी या विभिन्न सार्वजनिक उपयोग हेतु संपरिवर्तन, सार्वजनिक भवनों के लिये आवंटन करने के अधिकार वर्तमान व्यवस्था के अनुसार यथावत रहेंगे।

27- सार्वजनिक उपयोग व विकास हेतु खासतौर पर भूमि को राजस्व नियमों के तहत अस्थापित करने के अधिकार न्यूनतम रहेंगे। निर्मित क्षेत्र में यदि अस्थापित की कार्यवाही विचारार्थन हो तो बंद भी नियमानुसार पूर्ण की जा सकेगी।

जैसा कि प्रारम्भ में स्पष्ट किया जा चुका है कि जो भी अधिकार इस आदेश के द्वारा निर्मित किये गये हैं वे सभी वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के मूल अधिनियम की विभिन्न धाराओं एवं मन्त्र जीव संरक्षण संशोधन अधिनियम, 1991 के तहत ही प्रयोग में लाये जा सकते हैं और निर्मित क्षेत्र में रहने वाले व्यक्तियों को यह दावित्व होगा कि वह सेंचुरी की अंतिम अधिसूचना जारी होने की स्थिति में इन प्रावधानों पर अमल करें। मन्त्र जीव संरक्षण अधिनियम एवं वर्तमान व भविष्य में लागू अधिनियमों के मध्य विवाद की स्थिति में अंतिम निर्णय का अधिकार किराे रोगे 9 मन्त्र संरक्षण द्वारा प्राप्त होगा।

इसके अतिरिक्त अधिनियम के तहत प्रदत्त क्षेत्रों का प्रमाणित

यदि भी स्पष्ट किया जाता है कि हालांकि आवासीय/व्यवसायिक संस्थापन व व्यक्तियों ने निर्मित क्षेत्र को प्रस्तावित सेंचुरी क्षेत्र से पृथक रखने का प्रार्थना की है। परन्तु गतनीय उच्चतम न्यायालय के निर्णय दिनांक 22-11-97 एवं वाइल्ड लाइफ प्रोटेक्शन एक्ट, 1972 के संदर्भ में निम्न कलक्टर द्वारा इस क्षेत्र को प्रस्तावित सेंचुरी से पृथक करने के अधिकार प्रदत्त नहीं है। अतः ऐसी आपत्तियों व क्लेम क्षेत्राधिकार में न होने के बावजूद उन पर विचार नहीं किया गया।

मह आदेश आज दिनांक 21-6-98 को जारी किया गया।

विनोद शुक्ला
कलेक्टर एवं जिला मजिस्ट्रेट
जयपुर

फोटो प्रति प्रमाणित
सहायक वन संरक्षक
नाहरगाद व राजीव
जयपुर

यूजनेस अधिनियम के तहत प्रमाणित
फोटो प्रति

अधिकारी
सहायक वन संरक्षक विड़ियाघर, जयपुर

ANS-A/21

(19)

(152)

नागरिक जिला कार्यालय, जयपुर

अति - आवश्यक
दिनांक: 21/8/98 की अधिकार

अधिक संशोधन

नागरिक जन्य जीव आभारण्य के संदर्भ में अधिकार तम करने संबंधित जिला जिला कार्यालय के आदेश क्रमांक: आ. 6124/93/6785 दिनांक: 21.8.1998 को संदर्भित पत्र 'आरक्षित वन क्षेत्र' को वर्ष 1961 की अधिसूचना के तहत घोषित किया जागा संकित किया है। उप वन संरक्षक, जयपुर (पश्चिम) के स्पष्टीकरण दिनांक: 22.8.98 के संदर्भ में जिन स्थानों पर केवल वर्ष 1961 की अधिसूचना के तहत आरक्षित वन क्षेत्र घोषित होना संकित किया है, उसे निम्नानुसार अधिक संशोधन किया जाता है:-

दिनांक: 21.8.98 के आदेश में संकित

अन संशोधित पदा साथ

वर्ष 1961 के तहत घोषित 'आरक्षित वन क्षेत्र'

वर्ष 1961 से लेकर निम्नानुसार संकित वन खण्ड और राग पत्र की संकित संख्या व तारीख को घोषित 'आरक्षित वन क्षेत्र' बडी लाइन आगे सं. 54 भाग 11 को दिनांक: 12.4.62

दिनांक: 21/8/98
कलेक्टर एवं जिला मजिस्ट्रेट,
जयपुर

सूचना अति आवश्यक है वस्तु पर
सूचना प्रमाणित

सूचना अति आवश्यक है वस्तु पर
सूचना प्रमाणित

सूचना अति आवश्यक के तहत प्रमाणित
फोटो प्रमाणित
स.ल.सू. अधिकारी
सहायक वन संरक्षक चिड़ियाघर, जयपुर

फोटो प्रमाणित
सूचना अति आवश्यक के तहत प्रमाणित
फोटो प्रमाणित
स.ल.सू. अधिकारी
सहायक वन संरक्षक चिड़ियाघर, जयपुर

कार्यालय प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान

अरण्य भवन, झालाना संस्थानिक क्षेत्र, जयपुर

फोन नं. 0141-2700151

ई-मेल: pccf.cwlv.forest@rajasthan.gov.in

क्रमांक: एफ 8 (07)2024/विधि/मुवजीप्र-02868/2024-25

दिनांक: ई-हस्ताक्षर

बैठक कार्यवाही विवरण

दिनांक 07.01.2025 को नाहरगढ वन्यजीव अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 में अंकित सीमाओं एवं नाहरगढ अभ्यारण्य के ईको सेन्सिटिव जोन में प्रदर्शित सीमाओं में अन्तर के संबंध में प्रधान मुख्य वन संरक्षक एवं मुख्य वन्यजीव प्रतिपालक, राजस्थान, जयपुर की अध्यक्षता में उनके कक्ष में बैठक का आयोजन किया गया। इस बैठक में निम्न अधिकारीगण उपस्थित रहे:-

1. श्री वेंकटेश शर्मा, अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
2. श्री के.सी.ए. अरुण प्रसाद, अति० प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए.), राजस्थान, जयपुर।
3. श्री राजेश कुमार गुप्ता, अति० प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
4. श्री के.सी. मीना, अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
5. श्री टी. मोहनराज, मुख्य वन संरक्षक (वन्यजीव), जयपुर।
6. श्री अशोक जैन, उप वन संरक्षक (आई.टी.), राज० जयपुर।
7. श्री जगदीश चन्द गुप्ता, उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।
8. श्री दिनेश कुमार गुप्ता, उप वन संरक्षक (एफ.सी.ए.), राज० जयपुर।
9. सर्वेयर, कार्या० उप वन संरक्षक, (वन्यजीव), चिडियाघर, जयपुर।

उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर द्वारा बैठक में उपस्थित सदस्यों के समक्ष नाहरगढ अभ्यारण्य की अधिसूचना दिनांक 22.09.1980 को जारी की गई, में उल्लेखित अभ्यारण्य की चारों दिशाओं की सीमाओं के विवरण के बारे में अवगत कराया। नाहरगढ अभ्यारण्य के इको सेन्सिटिव जोन की जारी अधिसूचना दिनांक 08.03.2019 में संलग्न जी टी शीट में अभ्यारण्य की सीमा का अवलोकन कराया। नक्शे पर दर्शायी गई अभ्यारण्य की सीमा को परपल रंग से मार्क किया गया है। उक्त नक्शे में सीमा पर 1 से 100 बिन्दु अंकित किये गये है, जबकि अधिसूचना में अभ्यारण्य की सीमा के केवल 11 बिन्दुओं के जी. पी. एस. कोआर्डिनेट्स की सूची का उल्लेखन किया गया है, जिनसे पूरी अभ्यारण्य की सीमा को प्रदर्शित नहीं किया जा सकता है। नक्शे पर प्रदर्शित/मार्क की गयी अभ्यारण्य की सीमा को अभ्यारण्य की जारी की गई अधिसूचना दिनांक 22.09.1980 के अनुसार पढने पर नक्शे पर प्रदर्शित की गई सीमा में काफी त्रुटियाँ देखने में पायी गई। उक्त नक्शे पर मार्क की गई सीमा एवं अभ्यारण्य की अधिसूचना में अन्तर के कारण माननीय न्यायालयों में काफी संख्या में वाद विचाराधीन है। जिनके कारण माननीय न्यायालयों में अलग अलग तरह से जवाब प्रस्तुत करने वालों की संख्या में वृद्धि लगातार हो रही है। उक्त समस्या का समाधान किया जाये।



Digitally signed by Payal Kumar
Designation : Chief
Conservator Of Forest
Date: 2025.01.09 14:59:55 IST
Reason: Approved

उक्त संबंध में बैठक में उपस्थित सभी सदस्यों से चर्चा की गई और अभयारण्य की अधिसूचना एवं नाहरगढ अभयारण्य के इको सेंसेटिव जोन की अधिसूचना दिनांक 08.03.2019 को जारी की गई, के साथ नक्शे पर मिलान कर अध्ययन किया गया। जिसमें सर्वसम्मति से निर्णय लिया गया कि नाहरगढ अभयारण्य की अधिसूचना दिनांक 22.09.1980 के आधार पर राजस्व मैप पर अभयारण्य का नक्शा बनाया जावे। जिसके लिए उप वन संरक्षक (वन्यजीव) चिडियाघर, जयपुर को दिनांक 17.01.2025 तक समिति के समक्ष नाहरगढ वन्यजीव अभयारण्य का नक्शा प्रस्तुत करने के निर्देश दिये गये। जिसे समीक्षा उपरान्त राज्य सरकार को अनुमोदन हेतु भिजवाया जावेगा। इसके साथ-साथ इको सेंसेटिव जोन की अधिसूचना के आधार पर इको सेंसेटिव जोन का संशोधित नक्शा भी प्रस्तुत किया जावे।

बैठक सधन्यवाद समाप्त हुई।

(पवन कुमार उपाध्याय)

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

क्रमांक: एफ 8 (07)2024 / विधि / मुवजीप्र-02868 / 2024-25

दिनांक: ई-हस्ताक्षर

प्रतिलिपि निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. प्रधान मुख्य वन संरक्षक (वन बल प्रमुख) राजस्थान, जयपुर।
2. अतिरिक्त प्रधान मुख्य वन संरक्षक (श्रम एवं विधि), राजस्थान, जयपुर।
3. अतिरिक्त प्रधान मुख्य वन संरक्षक एवं नोडल अधिकारी (एफ.सी.ए), राजस्थान, जयपुर
4. अतिरिक्त प्रधान मुख्य वन संरक्षक (वन्यजीव), राजस्थान, जयपुर।
5. अतिरिक्त प्रधान मुख्य वन संरक्षक (कार्य आयोजना एवं वन बन्दोबस्त), राजस्थान, जयपुर।
6. मुख्य वन संरक्षक (वन्यजीव), जयपुर।
7. उप वन संरक्षक (आई.टी.), राज० जयपुर।
8. उप वन संरक्षक (वन्यजीव), चिडियाघर, जयपुर।

प्रधान मुख्य वन संरक्षक एवं
मुख्य वन्यजीव प्रतिपालक,
राजस्थान, जयपुर

Signature valid

Digitally signed by Pawan Kumar
Upadhyay
Designation : Principal Chief
Conservator Of Forests
Date: 2025.01.09 14:59:55 IST
Reason: Approved

कार्यालय तहसीलदार तहसील आमेर जिला जयपुर

क्रमांक : भू0अ0/2024/544

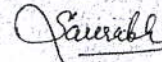
दिनांक 7/2/25

कार्यालय आदेश

श्रीमान जिला कलक्टर महोदय जयपुर के आदेश क्रमांक/आर-1/(86)24/विविध/3267-68 दिनांक 10.09.2024 एवं माननीय एनजीटी के निर्देशानुसार नाहरगढ वन्य जीव अभयारण्य के सीमाक्षेत्र निर्धारण हेतु वन विभाग को सहयोग प्रदान करने हेतु निम्नानुसार टीम का गठन किया जाता है-

क्र०स०	पटवार मण्डल	सर्वेक्षण की दिनांक	राजस्व टीम
1.	दौलतपुरा	10.02.2025	भू0अ0नि0 बगवाडा पटवारी हल्का दौलतपुरा पटवारी हल्का बगवाडा
2.	अखैपुरा	11.02.2025	भू0अ0नि0 बगवाडा पटवारी हल्का अखैपुरा पटवारी हल्का छापराडी
3.	छापराडी	12.02.2025	भू0अ0नि0 बिलौची पटवारी हल्का छापराडी पटवारी हल्का कांट
4.	कुक्स	13.02.2025	भू0अ0नि0 आमेर पटवारी हल्का कुक्स पटवारी हल्का नांगल सुसावतान
5.	नांगल सुसावतान	14.02.2025	भू0अ0नि0 आमेर पटवारी हल्का कुक्स पटवारी हल्का नांगल सुसावतान
6.	आमेर	17.02.2025	भू0अ0नि0 आमेर पटवारी हल्का आमेर पटवारी हल्का कुक्स

तहसील आमेर से सम्बंधित उपरोक्त क्षेत्र में दुर्गम पहाडिया, घना वन क्षेत्र/जंगल आता है। साथ ही नाहरगढ वन्य जीव अभयारण्य की सीमाक्षेत्र के लगवा जयपुर विकास प्राधिकरण जयपुर की भूमि स्थित है तथा जयपुर तहसील की सीमा भी लगती है। उक्त टीम को निर्देशित किया जाता है कि वन विभाग/भू-प्रबंध विभाग/जेडीए की टीम/तहसील जयपुर की राजस्व टीम के साथ समन्वय स्थापित कर उपरोक्तानुसार कार्यवाही करना सुनिश्चित करें।

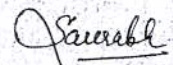


तहसीलदार(भू0अ0)
तहसील आमेर

क्रमांक : भू0अ0/2024/545-550
प्रतिलिपी निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु-

दिनांक 7/2/25

1. श्रीमान जिला कलक्टर महोदय जिला जयपुर।
2. श्रीमान भू-प्रबंध अधिकारी जयपुर।
3. श्रीमान उपायुक्त जेडीए जोन 13/जोन 10/जोन 2 महोदय।
4. श्रीमान सहायक वन संरक्षक नाहरगढ वन्य जीव अभयारण्य जयपुर।
5. तहसील तहसील जयपुर।
6. ~~श्रीमान जिला कलक्टर महोदय जयपुर~~ ~~श्रीमान भू-प्रबंध अधिकारी महोदय जयपुर~~
7. रजित पत्रावली



तहसीलदार(भू0अ0)
तहसील आमेर





अभिभाषक-पत्र

(ऑर्डर 3 रूल 4 जाब्ता दीवानी)

न्यायालय Before the Hon'ble National Green Tribunal -Bhopal Bench (M.P.) (सबस्थान)
 संख्या बाद 0.A.260 / 2024 (CZ) सन् तारीख प्रस्तुती

Hemraj Meena

वादी/अभियोगी
आवेदक/अपीलाण्ट

विरुद्ध

Union of India & Anrs.

प्रतिवादी/अभियुक्त
प्रतिपक्षी/रेस्पोंडेन्ट

वाद/अपील

मैं/हम Damodar Agarwal (Prasad) (Respondent No. 14)

इस वाद ने अभिभाषक द्वारा समर्थन करना स्वीकार है। मैं/हम Swadeep Singh Hora / Amir
Harun / Karthik Agarwal रूपये शुल्क पर

अभिभाषक नियुक्त कर प्रतिज्ञा करता हूँ/करते है कि उक्त अभिभाषक वाद-वादोत्तर अपील आवेदन-पत्र पुनरावलोकन, पुनः विचार पुनः स्थापना संशोधन व अभियोग पत्रिका पर हस्ताक्षर करें और पेश करें। प्रमाणित प्रतिलिपि लें, उत्तराधिकारी होने का प्रमाण-पत्र प्रस्तुत कर समर्थन करें, संयुक्त व्यापार समिति की राय पुस्तांकन करावें, शपथ-पत्र प्रस्तुत करें, समझौते प्रतिभूति देकर प्रमाणीकरण करावें। कोष न्यायालय व अन्य विभाग से रूपया लेकर प्रमाणित करावें व पंच निश्चय कर और पंचायती निर्णय प्रमाणीकरण करावें। किसी डिग्री का परिवर्तन करावें और प्रमाण-पत्र घोष विक्रय लें निरीक्षण पत्र संग्रह करें अन्य अभिभाषक प्रतिनिधि निश्चित शुल्क पर पक्ष समर्थन के लिए नियत करें व अन्य कार्यवाही अभिभाषकजी जो करें वह अपने स्वयं के द्वारा की गई कार्यवाही के समान स्वीकार होगा।

दिनांक.....

टिप्पणी : वाद के बीच में हानि व व्यय जो प्रतिपक्ष से मिले वह अभिभाषक जी का होगा।

निश्चित तिथि तक पूरा शुल्क न मिलने पर अभिभाषकजी को अधिकार होगा कि पक्ष का समर्थन करें न करें व न्यायालय शुल्क अभिभाषक पत्र के साथ है, हस्ताक्षर सुन व समझ कर किये।

साक्षी:-

हस्ताक्षर

(1)

(1) दामोदर (अग्रवाल)

(2)

(2)

(3) Swadeep Singh Hora
R/1778/99

(3)

अभिभाषकता स्वीकार

Amir
R/1778/23
Karthik Agarwal